

[Shri A. K. Gopalan]

were asked why they opposed and they said that they opposed it under certain articles of the Constitution. Mr. Deputy-Speaker gave the ruling that as far as those articles were concerned there was nothing against the introduction of the Bill. No other reason was given why they opposed the introduction of the Bill.

Shri A. K. Sen: It was only on the question of the point of order that we stated our position.

Shri Feroze Gandhi (Rai Bareilly): Sir, I rise on a point of order.

Mr. Speaker: The point of order evidently is for the purpose of telling me that after the matter is over there is no question of raising it again. Shri Gopalan wanted to give an explanation for his going out. Now we are not considering any other point of order. The matter is over. Rules are there. They need not give an answer or an explanation. They merely make a statement. The Chair has no right to ask them to make a statement in a manner different from the statement they want to make. It is left to them to convince the House one way or the other. It is open equally for the Opposition to make a statement. The mode of making the statement is entirely in the hands of the persons making the statement. If they do not agree and they feel that the Government ought not to have opposed they are entitled to go out. Therefore, that matter is closed.

14.53 hrs.

(At this stage Shri A. K. Gopalan and some other hon. Members left the House).

Shri Feroze Gandhi: Sir, the Bill was introduced and at the introduction stage the Law Minister objected to it on some grounds. Those grounds were over-ruled by the Deputy-Speaker. Therefore, this action of opposing the introduction of the Bill by the Government amounts almost to a vote of 'no confidence' in the Deputy-Speaker.

Mr. Speaker: He has given his opinion; that is all. Now we go on with our business.

INDIAN RAILWAYS (AMENDMENT) BILL

(Insertion of new Section 99A and amendment of Sections 113 etc.)

Shri Jhulan Sinha (Siwan): Sir, I beg to move for leave to introduce a Bill further to amend the Railways Act, 1890.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Railways Act, 1890."

The motion was adopted.

Shri Jhulan Sinha: Sir, I introduce the Bill.

TRAINING AND EMPLOYMENT BILL

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move for leave to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service."

The motion was adopted.

Shri D. C. Sharma: Sir, I introduce the Bill.